ation of the People Act be amended to make specific provision therein by which use of places of worship for political and election purposes could be prevented, has been made by ELec tion Commission.

(b) The proposal forms part of the set of recommendations on electoral reforms and is under examination within Government. Final decision would be taken after consultation with political parties.

### Constitution of an All India Judicial Service

\*147. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware that the executive committee of the All India Judicial Othcers' Association recently reitrated its plea for constitution of an All India Judicial Service with uniform scales of pay and conditions of service applicable to various categories of judicial officers throughout the country;

(b) if so, what are the details in this regard; and

(c) what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No such proposal has been received recently. However, a proposal was received from All India Judicial Officers' Association on 22-6-1982 demanding *inte<sub>r</sub> alia* the constitution of All India Judicial Service.

(b) and (c) The question of constitution of All India Judicial Service has been referred  $t_0$  the Law Commission for detailed study and to make recommendations.

#### Hydel potential of Himachal Pradesh

to Questions

## ◆148. SHRI ANAND SHARMA: SHRI BHUBANESWAR KALITA;

Will the Minister of ENERGY be pleased to state:

(a) the total hydel potential in the State of Himachal Pradesh and the extent to which the same has been tapped so far, through various projects;

(b) the amount of money spent so far on the Nathpa Jhakri Project and the year by which the Project is likr ly to be completed; and

(c) whether the State Government has sought permission from the Central Government to raise loans from the World Bank and other international organisations for the Project?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND GAS NATURAL (SMT. SUSHILA ROHATGD: The (a) total hydro-electric potential of Himachal Pradesh is about 11463 MW at 60 percent load factor, out of which hydroelectric projects in operation exploit about 15 per cent and those under execution would further develop a potential of 1.74 per cent.

(b) A sum of Rs. 4.44 Crores has been spent upto March, 1985. The project is proposed to be completed within a period of 7 years from the date of sanction.

(c) The project  $ha_s$  already been posed for World Bank assistance and  $i_s$  under appraisal.

# Loss of enery in transmission and distribution

\*149. SHRI SHANKAR SINH VAGHELA:

## SHRI KAILASH PATI MISHRA:

Will the Minister of ENERGY be pleased to state;

(a) what steps have been suggested by the Central Govt, to the various